

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.13/2019 & M.A.No.8/2019

Dated Friday, the 04th day of January, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

1.N.Murali,
S/o.K.V.Nagarajan,
No.6, 6th East Main Road,
Gandhi Nagar, Vellore 632 006.

2.N.Rajagopalan,
S/o L.N.Narayanan,
A-99, 3rd Cross Street, A Sector,
V G Rao Nagar, Katpadi, Vellore 632 007.

...Applicants

By Advocate M/s Menon, Karthik, Mukundan & Neelakantan

Vs.

1.Union of India, Rep., by
Secretary, Department of Posts,
Ministry of Communications, Dak Bhavan,
New Delhi 110 001.

2.Union of India, Rep., by
Director General of Posts, Department of Posts,
Ministry of Communications, Dak Bhavan,
New Delhi 110 001.

3.Director-Staff, Department of Posts,
Personnel Division, Ministry of Communications,
Dak Bhavan, New Delhi 110 001.

4.Chief Post Master General,
Tamil Nadu Circle, Anna Salai,
Chennai 600 002.

...Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. M.A.No.8/2019 filed by the applicants to join together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To set aside Order No.F.A./34013/03/2012-DE dated 26.02.2018 issued by the 2nd respondent in so far as it fails to properly recalculate the vacancies for the year 2011-12 under the 19% quota and consequently direct the respondents to re-calculate the total number of vacancies which arose during the year 2011-12 including retirement vacancies and chain vacancies occurring due to promotion and on that basis, apply the percentage/quota as envisaged by the DoPT Office Memorandum dated 19.01.2007 and consequently direct the respondents to promote the applicants to PS Group B cadre with effect from 2011-2012 with all consequential benefits including monetary benefit and pass such further or other orders as may be deemed fit and proper.”

2. It is submitted that the applicants made Annexure A-9 to A-11 representations dated 07.03.2018, 07.06.2018 & 20.06.2018 to the competent authority for recalculation of vacancies of PS Group B Exam held on 03.06.2012 which are still pending for consideration. Accordingly, the applicants would be satisfied if the competent authority is directed to consider their representations and pass appropriate orders within a time limit to be set by this Tribunal.

3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the

competent authority to consider Annexure A-9 to A-11 representations of the applicants dated 07.03.2018, 07.06.2018 & 20.06.2018 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

04.01.2019

M.T.